Sachdeva, Branch

- (c) Government have no such information.
  - (d) Does not arise.

### Corrupt Practices in Cotton Corporation of India

3471. SHRI MIRZA IRSHADBAIG. Will the Minister of TEXTILES be pleased to state:

(a) whether Government are aware of the widespread corruption amongst the officers of the Cotton Corporation of India; if so, what are the names of the officers against whom action has been taken and what were the charge-against them; and

(b) whether any demand was raised in Parliament for taking action against some officials of the Cotton Corporation of India in respect of the purchase of cotton in Gujarat; and if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): (a) ment are not aware of any corruption amongst the officers of the Cotton Corporation of India. However, on the basis of complaints against some the officers in the past, action was taken against them. The details are given in the statement attachd. (See below). On the basis of complaints alleging lower value realisation certain exports transactions of Cotton Corporation of India the current cotton year, the Government ordered an enquiry by the Central Bureau of Investigation..

(b) In the recent past the question of irregularities in the purchase of cotton by the Cotton Corporation of India in Gujarat was raised in the Rajya Sabha in November 1986 by way of Special Mention by the Hon'ble Member. The enquiries made into these allegations did not establish

### Statement

(1) Shri P.C.

dered.

Manager, Gr. II was kept under suspension due to regularisation of purchases at higher rate then allowed at Ballary in March, 1986 and for his failure to engage Godowns and remove the full-pressed bales from Ginning and Preasing factories of such Godowns resulting in two fires

in April 1986, and also for allowing purchase of sub-standard

kapas. An enquiry has been or-

- (2) Shri C.K. Gajbhiya, Branch Manager, Sriganganagar showed undue favours to parties in the Sale of Cotton during 1978-79. He has been censured and has subsequently resigned from the Corporation.
- (3) Shri B. S. More, Branch Manager, Guntur has been reverted to the post of Deputy Manager on the charge of allowing purchases of inferior kapas in Andhra Pradesh during 1984-85.
- (4) Shri C.S. Dhiman, Branch Manager, Grade II, Guntur has been reverted to the rank of Assistant Manager for having allowed purchases of kapas in Andhra Pradesh in declining market against the instructions of Head Office
- (5) Shri P.A. Chade, Assistant Manager has been reverted to the lower post, of Senior CPO on the charge of manipulating kapas purchase bills and recommending payment resulting in excess payment.

## Recruitment in the BSF, CRPF, etc.

3472. SHRI NARAYAN KAR: Will the Minister of HOME AFFAIRS be pleased to state what is the number of persons recruited in the B.S.F., C.R.P.F., C.I.S.F., and other paramilitary forces during the last three years and the State wise and yearwise details thereef?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANICRAHI): A statement showing the required information is attached. [See Appendix CXLIII, Annexure No. 131].

# Restriction on Journalists to visit restricted areas of Punjab and Assam

Same of the same

3473. Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have lifted the restriction imposed on foreign journalists holding Government of India's accreditation cards to visit any place or area falling under the restricted areas of Punjab and Assam; and
- (b) if so, what are the details thereof and what are the reasons for lifting the restriction?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES, AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) To counter the malicious and anti India propaganda in the foreign press, foreign journalists holding valid accreditation cards issued by Press Information Bureau of Government of India have been permitted since 1985 to visit the restricted areas of Punjab and Assam without the requirement of Restricted Area Permits.

#### Communal Riots

3474. SHRI SAMAR MUKHERJEE: Will the Miinster of HOME AFFAIRS be pleased to state.

- (a) what is the total number of communal riots and the number of persons killed, value of property damaged in the country during the last three years, with yearwise break-up of facts in details; and
- (b) what is the total number of communal riots and the number of persons killed in rural and urban areas in different States in the country with breakup of figures?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PEN-SIONS AND THE MINISTER OF STATE IN THE MINISTRY HOME AFFAIRS (SHRI P. CHIDAM-BARAM): (a) and (b) On the basis of available information, the particulars of major communal riots which occurred in the country during vears 1984. 1985 and 1986 are under:—

Sl. No.	Name of Place/State	No, of Persons killed	Total loss of pro- perty (Rs. in lakhs)
1	2	3	4
	1984		
1	Bangalorè (March) Karnataka	1	. <del> </del>
2	Kidderpore (March) West Bengal	4	
. 3	Dharwar (May & June) Karnataka	15	60.02
4	Bhiwandi, Thane, Kalyan and Bombay (May & June) Maharashtra	. 278	766.00
5	Hyderabad (July & Sept.) Andhra Pradesh .	40	24 66
6	Maunath Bhanjan (October) Uttar Pradesh	7	0.97